

THE HYDERABAD CONSTITUENT ASSEMBLY
(PREPARATION OF ELECTORAL ROLLS)

REGULATION, 1358 F.

No. X of 1358 F.

CONTENTS.

Preamble.

SECTIONS.

1. Short title, commencement and extent.
2. Election Commissioner.
3. Power to make rules.

***THE HYDERABAD CONSTITUENT ASSEMBLY**

(PREPARATION OF ELECTORAL ROLLS)

REGULATION, 1358 F.

No. X of 1358 F.

Whereas the Hyderabad Legislative Assembly A'in has Preamble been repealed ;

And whereas the Hyderabad Legislative Assembly has been abolished ;

And whereas it is expedient to convene a Constituent Assembly for the purpose of framing a constitution for the Hyderabad State ;

Now Therefore, in exercise of the authority vested in me for the administration of the Hyderabad State and all other powers enabling me in that behalf I hereby make the following Regulation :—

1. This Regulation may be called the Hyderabad Constituent Assembly (Preparation of Electoral Rolls) Regulation 1358 Fasli. It shall extend to the whole of the Hyderabad State and shall come into force on the date of its publication in the Gazette. Short title, commencement and extent.

2. The Military Governor may appoint an Election Commissioner for preparing electoral rolls for the Hyderabad constituent Assembly. Election Commissioner.

3. (1) The Election Commissioner may take such measures and may make such rules as he deems fit for the preparation of electoral rolls. Power to make rules.

(2) Without prejudice to the generality of the foregoing provisions, the Election Commissioner may make rules with respect to

(a) the determination or delimitation of constituencies for the purpose of returning representatives to the Constituent Assembly ;

(b) the qualifications and disqualifications of persons to be included in the electoral roll for any constituency ;

30 *Constituent Assembly* [1358 F. HYD. REG. X

(c) the procedure to be followed in the preparation of electoral rolls ;

(d) the decision of doubts and disputes arising out of or in connection with the preparation of electoral rolls ;

(e) the manner in which the rules are to be carried into effect including the provision of penalties for any contravention thereof.

(3) The measures to be taken by the Election Commissioner and the rules to be made by him shall be subject to the approval of the Military Governor or any authority appointed by him in that behalf.
